

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**C.A. No. 207/C-II/2017 in C.P. No. 88(ND)14**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
27.07.2017**

**NAME OF THE COMPANY:**M/s. Jubilant InfraconPvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 397/398

| <b>S.NO.</b> | <b>NAME</b>            | <b>DESIGNATION</b>   | <b>REPRESENTATION</b> | <b>SIGNATURE</b> |
|--------------|------------------------|--|-----------------------|------------------|
|              | For the Petitioner (s) | : Mr. Vaibhav Gaggar, Advocate<br>Mr. Shiv Johar, Advocate   |                       |                  |
|              | For the Respondent (s) | : Mr. Krishnan Venugopal, Sr. Advocate<br>Mr. Arun Kathpalia, Sr. Advocate<br>Mr. Pritpal Singh Nijjar, Advocate<br>Mr. Rohit Bhardwaj, Advocate |                       |                  |

**Order**

The petitioner applicants have filed one Contempt Petition and 5 Execution Petitions against Respondents/JDs for non-compliance of the compromise effected between the parties.

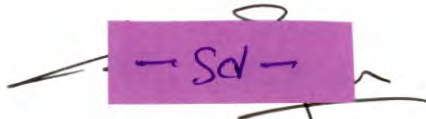
Let reply be filed in addition to an affidavit giving details of all tangible assets including bank statements belonging to the Company and the Respondents.

Ld. Counsel for the Petitioner prays for restraining the Respondents from encumbering their properties. We are not inclined to do so as that would hamper any prospective transactions through which the respondents are making efforts to raise money for liquidating their liabilities. It is however being directed that this Bench shall be kept apprised of the proposed sale of any project, other than the 5 properties which are already stand attached by the orders of the Hon'ble High Court of Delhi. The residual amount after satisfying the liability in the proceedings for attachment has already been offered to the petitioner herein. The respondents are bound by the same.

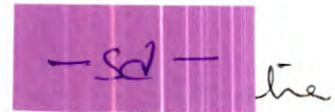
In addition, Ld. Sr. Counsels appearing for the respondents, on instructions, have confirmed that they would be paying interest @18% p.a. on account of delayed payment.

In view of the above, the contempt petition stands adjourned.

To come up on 6<sup>th</sup> September, 2017.

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**(S. K. Mohapatra)**  
**Member (T)**

A purple rectangular box containing the handwritten signature "Sd" in black ink. The signature is flanked by horizontal lines on either side. To the right of the box, the name "Ina" is written in black ink.

**(Ina Malhotra)**  
**Member (J)**